GOVERNMENT OF INDIA MINISTRY OF NEW AND RENEWABLE ENERGY LOK SABHA UNSTARRED QUESTION NO-3749

TO BE ANSWERED ON-09.08.2018

TRANSMISSION ISSUES RAISED BY SOLAR POWER GENERATING FIRMS/DEVELOPERS

3749. SHRI JAYADEV GALLA

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:-

- (a) the details of transmission issues raised by the solar power generating firms/ developers in the country;
- (b) whether these firms/ developers are demanding for notifying the rules relating to Inter-State transmission System and regulations for General Network Access for renewable energy are still pending;
- (c) if so, the reasons thereof;
- (d) whether these firms/ developers are not able to connect to the national grid after the completion of the projects; and
- (e) if so, the manner in which the Government proposes to facilitate them in this regard?

ANSWER

THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER (I/C) (SHRI R.K. SINGH)

- (a) The following issues have been highlighted by solar power generating firms/developers:
- (i) Uncertainty in grant of connectivity to solar power generating firms/developers in existing Inter State Transmission System (ISTS) substations in view of limited surplus capacity and higher number of applicants for ISTS-connectivity;
- (ii) Lack of clarity over plans for setting up additional ISTS substations and their locations.
- (iii) Long time taken for commissioning of new/augmentation of transmission capacity.
- (b) and (c) The rules for grant of connectivity for Inter-State transmission of power from RE projects have been notified by the CERC vide its order dated 15.05.2018. The draft regulations for General Network Access for renewable energy have been made available by CERC on its website, for views and comments by all stakeholders.
- (d) and (e) No such cases of solar power generating firms/ developers not being able to connect to the national grid have been highlighted till date under the projects implemented by SECI.
